

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.2103/2017

New Delhi this the 9th day of June, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

Mukesh Kumar Gautam, Group 'B'
Assistant Chemical Examiner, Aged 46 years,
S/o Shri Sukhveer Singh,
R/o Plot No. 470, Flat No.303,
Sector-4, Vaishali, Ghaziabad - Applicant

(By Advocate: Shrigopal Aggarwal)

VERSUS

1. Union of India,
Secretary (Revenue)
Dept. of Revenue, Ministry of Finance,
North Block, New Delhi
2. Director,
Head Qtr., Central Revenue Control Laboratory,
PUSA, New Delhi-12 - Respondents

(By Advocate: Mr. Gyanendra Singh)

O R D E R (Oral)

Heard the learned counsel for the applicant and Mr. Gyanendra Singh, learned counsel, on receipt of advance notice for the respondents.

2. The applicant, who is presently working as Assistant Chemical Examiner at Delhi, is transferred to Chennai vide the impugned Annexure A/1 dated 02.06.2017. The applicant made a representation

dated 06.06.2017 (Annexure A/4) indicating his personal difficulties, which is still pending with the respondents. It is also submitted that the applicant has not yet been relieved as on today.

3. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider Annexure A/4, representation dated 06.06.2017 of the applicant and pass an appropriate speaking and reasoned order thereon, within four weeks from the date of receipt of copy of this order, in accordance with law. Till the representation of the applicant is disposed of, the respondents shall continue the applicant on the present place of posting. Order by **DASTI**.

(V. Ajay Kumar)
Member (J)

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